

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Original Application No.181/00304/2018

Tuesday, this the 3rd day of April, 2018

CORAM:

Hon'ble Mr.U.Sarathchandran, Judicial Member
Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

Thafeeju Rahman.K.K
Aged 34 years
S/o.K.P.Cheriyakoya
Kunadathumkara House
Kalpeni Island 682 557

..... **Applicant**

(By Advocate – Mr.P.V.Mohan)

V e r s u s

1. The Administrator
Lakshadweep Administration
UT of Lakshadweep
Kavaratti – 682 555

2. The Director
Department of Health Services
UT of Lakshadweep
Kavaratti – 682 555

..... **Respondents**

(By Advocate – Mr.S Manu)

This Original Application having been heard on 3.4.2018, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Mr.E.K.Bharat Bhushan, Administrative Member

O.A No.181/00304/2018 is filed by Shri.Thafeeju Rahman.K.K who is an applicant for the post of Health Inspector, notified by Employment Notice dated 7.11.2017 (Annexure A-7). By the eligibility norms as per the extant

Recruitment Rules vide Annexure A-6, applicant is eligible to be considered for the post upto the age of 32 years and the Rule prescribes that “the crucial date for determining the age limit shall be the last date on which employment exchange is asked to submit the names.” Thus as per the Employment Notice referred to above, last date would be 8th December 2017, whereby only a candidate who has not attained the age of 32 by that date will be eligible for consideration. In the case of the applicant, his date of birth is 14.11.1984 whereby he would have completed the age of 32 on 14.11.2016.

2. Heard Shri.P.V.Mohanan, learned counsel for the applicant and Shri.S.Manu, learned counsel for the respondents and perused the records. Shri.P.V.Mohanan, learned counsel for the applicant maintained that the applicant has filed a representation, a copy of which is available at Annexure A-8, addressed to the Advisor to the Administrator & Secretary, Health stating certain grounds for exemption from the rigour of the age limit prescribed.

3. At this point, we feel that interest of justice will be met if a direction is issued to respondent no.1 to consider and dispose of the aforesaid representation within a period of one week of receipt of a copy of this order as the Recruitment Test is indicated to take place on 13.4.2018. It is reiterated that we are not expressing any view with regard to the contentions raised by the applicant.

5. The Original Application is disposed of as above. No costs. Issue a

copy of this order to learned counsel appearing on both sides for communicating the same to the parties and for taking expeditious action as directed by this Tribunal.

**(E.K.BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

**(U.SARATHCHANDRAN)
JUDICIAL MEMBER**

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List of Annexures

Annexure A-1	-	True copy of the plus two certificate
Annexure A-2	-	True copy of the Diploma certificate
Annexure A-3	-	True copy of the Training Certificate
Annexure A-4 dated 26.10.1989	-	True copy of the Recruitment Rule of Health Inspectors
Annexure A-5 14.10.2015	-	True copy of the order in O.A No.1021/2012 dated
Annexure A-6	-	True copy of the Amended Recruitment Rule F.No.5/1/2011-DHS dated 25.3.2017
Annexure A-7 7.11.2017	-	True copy of the notification F.No.5/2/2011-DHS dated
Annexure A-8	-	True copy of the representation dated Nil.
Annexure A-9	-	True extract copy of the notification F.No.5/2/2011- DHS dated 14.3.2018 along with final checklist and reject list for the post of Health Inspector.

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